

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 5**  
**227(ND)/2017**

**IN THE MATTER OF:**

M/s. Chander Munjal

.... Petitioner

v.

M/s. RC Healthcare Pvt Ltd & Ors.

.... Respondent

**Order U/s. 241-242**

**Order delivered on 25.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Adv. Devansh Jain, Adv. Vasudha Chadha,  
Adv. Sandeep Bajaj

For the Respondent : Sr, Adv. P. Nagesh, Adv. Sumit Tomar, Adv.  
Pradeep Bhardwaj, Adv. Nishant Dutta, Adv.  
Chirag Rathi for R-2,3

**ORDER**

**A(CA)-24/2023, Ivn.P-06/2023, IA(CA)-244/2023**

The Auditor appointed by this Tribunal vide order dated 31.08.2023 has been requested to file the report and appear through VC. However, he is not available today. Ld. Counsel for the Petitioner states that the copy of the report is available with him. We request the parties to upload the same on DMS.

At request and by consent, list the matter **on 16.05.2024. In the meanwhile, Respondent is given opportunity to file his objection, if any, to the report.**

**-Sd/-**

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

25.04.2024  
Lalit